

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
IB-641/ND/2022  
IA/5752/2022

**IN THE MATTER OF:**

Intec Capital Ltd.

**.....Applicant**

**Vs.**

Mr. Shiv Raman Duggal

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Manish Kumar, Mr. Dhruv Parwal, Advs.  
For the Respondent :  
For the RP : Ms. Parul, Adv.

**ORDER**

**IA/5752/2022:-**

Ld. Counsel on behalf of the Resolution Professional is present. No one is present on behalf of the Personal Guarantor despite service. It is noticed that Personal Guarantor is not appearing on many occasions therefore, Personal Guarantor is set ex-parte. List the matter for consideration of the Report under Section 99 on **03.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**